

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Contempt Petition No. 290/00036/2016
(OA No.290/00137/2012)
&
Contempt Petition No. 290/00037/2016
(OA No.290/00210/2012)

Reserved on : 12.04.2019
Pronounced on : 18.04.2019

CORAM

**HON'BLE SMT. HINA P.SHAH, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

CP No.36/2016

R.S.Rehdu s/o Shri Herphool Singh, aged about 64 years, R/o H.No.111/5, Dak Colony, Kamla Nehru Nagar, Jodhpur (Office Address:- Worked as Sorting Assistant at SRM, ST Division, Jodhpur)

.. Petitioner

(By Advocate: Ms. Neelam Singh, proxy for Mr. S.P.Singh)

Versus

1. Shri S.K.Sinha, Secretary, Govt. of India, Ministry of Communication, Dept. of Posts, Dak Bhawan, New Delhi.
2. Lt. Col. DKS Chauhan, CPMG, Rajasthan Circle, Jaipur
3. Ladu Ram Parihar, SRM, ST Division, Jodhpur

..Respondents

(By Advocate: Mr. K.S.Yadav)

CP No.37/2016

Mohan Lal Rankawat s/o Shri Balu Ram, aged about 58 years, R/o H.No.K-55, Jyoti Nagar, Chandana Bhakar, PO-

Sursagar, District, Jodhpur (Office Address:- working as SPM at Sursagar Post Office)

.. Petitioner

(By Advocate: Ms. Neelam Singh, proxy for Mr. S.P.Singh)

Versus

1. Shri S.K.Sinha, Secretary, Govt. of India, Ministry of Communication, Dept. of Posts, Dak Bhawan, New Delhi.
2. Lt. Col. DKS Chauhan, CPMG, Rajasthan Circle, Jaipur
3. B.R.Karela, SSPO, Jodhpur Division, Jodhpur

..Respondents

(By Advocate: Mr. K.S.Yadav)

ORDER

Per Smt. Hina P.Shah

The above Contempt Petitions have been filed by the petitioners u/s 17 of the Administrative Tribunals Act, 1985 for non-compliance of the common order dated 13.9.2012 (Ann.CP/1) passed in 11 OAs including OA Nos.210/2011 (wrongly mentioned as 210/2012) and 137/2012, alleging that the respondents have wilfully disobeyed the orders passed by this Tribunal.

2. It would be pertinent to mention here that some of the applicants in other OAs had earlier filed Contempt Petitions against the same order dated 13.9.2012 and after considering the matter of non-compliance on the part of the

respondents, this Bench of the Tribunal vide order dated 6.12.2018 has passed the following order:-

"Therefore, in view of above discussions, it is clear that there is no question of any contempt in these Contempt Petitions and accordingly, these Contempt Petition are liable to be dismissed. However, the petitioners are at liberty to approach this Tribunal as and when the matter attains finality on the question of law, by way of a fresh OA."

4. In view of above, we are of the view that since the matter has already been considered by this Tribunal regarding non-compliance of the order dated 13.9.2012 in the earlier Contempt Petitions filed by other petitioners and the same were dismissed, therefore, the present Contempt Petitions are also dismissed and notices issued are discharged. However, the petitioners are at liberty to approach this Tribunal as and when the matter attains finality on the question of law, by way of appropriate proceedings.

(ARCHANA NIGAM)
Administrative Member

(HINA P.SHAH)
Judicial Member

R/